

**SUPREME COURT OF INDIA**

Union of India (UOI)

Vs.

Kameshwar Prasad

(S.C.Agrawal and G.T.Nanavati JJ.)

08.10.1996

**ORDER**

The Text below is only a summarized version of the order pronounced

Whether extra departmental agent in Government Department who was put off duty is entitled for allowance when proceedings is pending against him. Under Rule 9 (3) such employee is not entitled to any allowance for period which his kept off duty. Supreme Court held that departmental employee not entitled for any allowance.